CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.32 of 2003 IN O.A. No.2707 of 2000

New Delhi, this the 12th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri A.P. Nagrath, Member (A)

Prof. U.C. Jindal R/o EA, 383, Maya Enclave, Hari Nagar, Delhi - 64.

....Applicant

(By Advocate : Shri Reetesh Singh for Shri Sunil Mittal)

Versus

- 1. Smt. Shailja Chandra,
 Chief Secretary,
 Government of N.C.T. of Delhi,
 Muni Maya Ram Marg,
 Pitampura, Delhi 34.
- Narender Prasad, Principal Secretary, (Technical Education), Department of Training and Technical Education, Government of N.C.T. of Delhi, Muni Maya Ram Marg, Pitampura, Delhi - 34.
- 3. Mr. N.L. Sachdeva
 Principal
 Delhi College of Engineering
 Bawana Road,
 Delhi-42.

....Respondents

(By Advocate : Mrs. Avnish Ahlawat)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman:

Learned counsel for the respondents states that the payments of Rs.1,10,987/- have already been made and with respect to commutation and revised pension claim, the matter is under consideration and the respondents have stated vide order dated 11.3.2003, which reads as under:-

"As far as the payment amounting to Rs.28,253/- towards computation,

18Ag e



revised pension claim for issuing authority for the release of additional amount was submitted to PAO XI on 7/3/2003, but the PAO-XI returned the claim with the observation that it should be settled earlier. The pension claim has now been submitted to PAO (X). It is expected that authority letter for release of the above amount will be received by this office today. The office, will, thereafter, submit the claim with the PAO XI."

2. Keeping in view the same, we discharge the rule. In case the said payment is not made, the applicant will be at liberty to seek revival of the present Contempt Petition in accordance with law, if so advised.

(A.P. Nagrath)
Member (A)

(V.S. Aggarwal) Chairman

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